

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No.5 - IA/562(AHM)2024
in
CP(IB)/186(AHM)2022

Proceedings under Section 9

IN THE MATTER OF:

Lubrizol Advanced Materials , IVC Brecksville ,USA
V/s
MIKU Polymers & Plastics Limited

.....**Applicant**

.....**Respondent**

Order delivered on 15/04/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Sumit Parikh, Adv.
For the Respondent :

ORDER

IA/562(AHM)2024

Heard Learned Counsel for the applicant.

Progress report has been filed is not satisfactory. CoC in its meeting did not pass Corporate Insolvency Resolution Process cost but sought extension after 270 days. Extension of CIRP is granted for 30 days with directions to RP to appraise the CoC to take appropriate decision on further progress of CIRP.

In view of the above, IA 562 of 2024 is disposed off.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)